

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
COMAPNY APPEAL (AT) NO.365 OF 2019

In the matter of:

JayshreeDamani&Anr.

Appellants

Vs

Atlas Copco (India) Ltd.

Respondent

Present:

Mr.AbhinavVarshist, Sr. Advocate with Mr. Mahesh Agarwal, Mr. Manik Joshi, Mr. DivyangChandiramni, Advocates for Appellant.

Mr. A.S.Chankiok Sr. Advocate with Mr. Hemant Sethi, Mr. Gaurav Sethi and Ms. Shweta, Advocates for Respondent.

Mr. Amit Singh Chadda, Advocate for Intervenors.

With

COMAPNY APPEAL (AT) NO.366 OF 2019

In the matter of:

JanakMathurads.

Appellant

Vs

Atlas Copco (India) Ltd.

Respondent

Present:

Mr.Abhijeet Sinha, with Mr. Mahesh Agarwal, Mr. Manik Joshi, Mr. DivyangChandiramani and Mr. Saikat Sarkar Advocates for Appellant.

Mr. Krishendu Dutta with Mr. Hemant Sethi, Mr. Gaurav Sethi and Mr. Rahul Gupta, Advocates for Respondent.

Mr. Amit Singh Chadda, Advocate for Intervenors.

ORDER

27.01.2020- Learned counsel for Appellant in Comp. App (AT) 365 of 2019 seeks time to file rejoinder. However, learned counsel for Respondent opposes

the prayer as the shareholders are creating pressure on them to return the money as per the scheme, ordered by the NCLT.

Learned counsel for Interveners submits that he is also aggrieved by the impugned order and, therefore, he wishes to file Appeal within two days.

In such situation we thought it proper to allow the prayer. Hence prayer allowed with this direction that no further adjournment will be granted.

Let the matter be fixed for final hearing on **30th January, 2020** on the top of list.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Rk/kam